

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION
LOK SABHA
UNSTARRED QUESTION NO. 2096
TO BE ANSWERED ON 15.03.2017
URBAN STREET VENDORS

No. 2096 SHRI DILIP PATEL:

Will the Minister of HOUSING AND URBAN PROVERTY ALLEVIATION be pleased to state:

- a) whether the Government has comprehensively revised the National Policy on Urban Street Vendors;
- b) if so, the details thereof along with objectives of the revised policy;
- c) whether street vendors selling tobacco products also come under the purview of this policy and if so, the details thereof; and
- d) whether health hazards and spread of waste by these vendors have been considered and if not, the reasons therefor?

ANSWER
THE MINISTER OF STATE IN
THE MINISTRY OF STATE IN THE MINISTRY OF HOUSING & URBAN
POVERTY ALLEVIATION
(RAO INTERJIT SINGH)

(a) & (b): In order to protect rights of urban street vendors and to regulate street vending activities, the Government has enacted the Street Vendors (Protection of Livelihood and

Regulation of Street Vending) Act, 2014 which came into force w.e.f. 1st May, 2014. The provisions of the Act are implemented thorough respective State/UT Governments.

(c): As per provisions of the Act, street vendor is a person engaged in vending of articles, goods, wares, food items or merchandise of everyday use or offering services to the general public, in a street, lane, side walk, footpath, pavement, public park or any other public place or private area, from a temporary built up structure or by moving from place to place and includes hawker, peddler, squatter and all other synonymous terms which may be local or region specific; and the words "street vending" with their grammatical variations and cognate expressions, shall be construed accordingly.

(d): The Act, also, provides for rights and obligations of street vendors towards maintaining cleanliness and public hygiene in the vending zones and adjoining areas.
